

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1085 OF 2018 IN
DFR NO. 2307 OF 2018

Dated: 23rd October, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Punjab Energy Development Agency (PEDA) Appellant(s)
Versus
Punjab State Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Aadil Boparai
Mr. Gurlabh Singh
Mr. R.K. Gupta, Sr. Manager (PEDA)

Counsel for the Respondent(s) : Mr. Avinash Menon for R-1

Mr. Neeraj Kumar Jain
Mr. Aniket Jain for R-2

Mr. Anand K. Ganesan
Mr. Ashwin Ramanathan for R-3

ORDER

(IA No. 1085 of 2018 - For Condonation of Delay in Filing the Appeal)

Learned counsel, Mr. Aadil Singh Boparai, appearing for the Appellant prays for two weeks time to file his rejoinder to the reply filed by learned counsel appearing for the Respondent Nos. 1 and 2.

Submission made by learned counsel appearing for the Appellant, as stated supra, is placed on record.

Learned counsel appearing for the Appellant is permitted to file his rejoinder to the reply filed by learned counsel appearing for the Respondent Nos. 1 and 2 by 02.11.2018, after duly serving copy on the other side.

List the matter on **12.11.2018** as requested.

(S.D. Dubey)
Technical Member

vt/js

(Justice N.K. Patil)
Judicial Member